

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO. IV)**

**(IB)-416/(ND)/2018**

M/s. R. K. Goyal Steels Pvt. Ltd.  
Vs.  
P. K. Tubes & Fittings Pvt. Ltd.

.....Applicant

.....Respondent

**Under Section: 8 & 9 of IBC.**

**Order delivered on 06.07.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant

For the Respondent

Mr. Sourabh Gupta &  
Mr. Sumit Bhadona, Adv.  
Mr. Abhay Kumar (Proxy counsel for  
Mr. M.K. Sethi, Advocate


**ORDER**

It is observed from the order dated 23<sup>rd</sup> May 2018 that respondent had made an application seeking four weeks time to file reply with set of documents and four weeks time was granted to respondent. Even today, they have not filed reply along with the documents. The learned counsel for both the parties make statement that talks are initiated for the settlement and time may be granted. In the interest of Justice, last chance is given for settling the matter or proceed by



completing the pleadings. Hence the respondent is directed to file reply along with all the documents within two weeks. In the meantime, the matter is kept for appraisal of the settlement, which may be recorded in writing and learned counsels are directed to file the affidavits of both the parties with respect to same. For further consideration on **12.07.2018**.

Mukesh



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**